

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 10.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.52/BB/ 2017	-	Admission	Rule-6 of IB	Randstad India Pvt. Ltd. Vs Camson Bio Technologies Ltd.

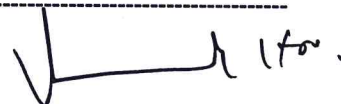
SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

H.N. VARADDEVAN
9845806822

Applicant



Counsel for petitioner is present. He has filed memo of compliance along with annexures. Registry to verify and put up. Counsel also reported that an amount of Rs.20,000/- was sent by the respondent to the petitioner to its account. Memo is filed to that effect along with information that an amount of Rs.20,000/- is credited to the account of the Petitioner Company. He has also filed a memo that notice was sent to the respondent along with documents.

The Tribunal considers issuing of notice to the respondent before admission is essential and the counsel for petitioner has also agreed for issuing notice to the respondent before admission of the petition.

Hence, notice to the respondent. Registry to prepare notice and the counsel for petitioner to collect the notice from the Registry and serve it on the respondent.

List it on 04.09.2017.


MEMBER (J)


MEMBER (T)